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NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH` KOLKATA

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T.P.No.110/KB/2017 C.P-693/2016

Present: Hon'ble Member (J) Shri Vijai Pratap Singh Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 13th December 2017, 10.30 A.M.

Name	of the Company	Shivangan Tie up Pvt.Lt	d Anach aro dkery to be a	flected by
Under Section		391(2),394		
SI. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)		Appearing on behalf of	Signature with date

1. K.S. PRADHAN. JD. (RD.ER). MEA 1 CA CHASHIAZMAN BETI

BETTTION

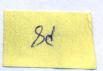
13/12/17

ORDER

Ld. Counsel for the petitioners and Mr. K. S. Pradhan, Joint Director from the O/o. the Regional Director, Eastern Region, Ministry of Corporate Affairs representing the Central Government are present.

On perusal of the record it appears that Regional Director, Eastern Region and the Official Liquidator have duly filed their reports in respect of transferor company no. 4 herein. However, no report has been received from the Income Tax Department.

Let notice be served as per requirements of sub-Section (5) of Section 230 of the Companies Act, 2013 alongwith all the documents including a copy of the





Scheme and the Statement disclosing necessary details on the statutory authority, Income Tax Department, i.e., Chief Commissioner of Income Tax and Assessing Authority, mentioning PAN Numbers of all the petitioner companies as well as other relevant sectoral regulators / authorities, if applicable, which are likely to be affected by the proposed scheme, by sending the same by hand delivery through special messenger or by registered post or speed post within 7 days from the date of this order for filing their representation , if any, within 30 days from the date of notice. The petitioner is to file affidavit within 7 days regarding service of notice. The petitioner is further directed to send notice through e-mail also and filed copies of the mails along with an affidavit. The notice shall specify that representation, if any, should be filed before this Tribunal within 30 days of the date of receipt of the notice with a copy of such representation being sent simultaneously to the applicants and/or their advocates. If no such representation is received by the Tribunal within the said period, it shall be presumed that such authorities have no representation to make on the Scheme of Amalgamation. Such notice shall be sent pursuant to Section 230(5) of the Companies Act, 2013 in Form No. CAA.3 of the Companies (Compromises, Arrangements & Amalgamation) Rules, 2016 with necessary variations incorporating the directions therein.

Let advertisement of the hearing of the petition be published once in English Daily "The Financial Express" and once in local Vernacular Daily "Aajkal" at least 10





days before the date fixed for hearing pursuant to Form No. NCLT 3A of the National Company Law Tribunal Rules, 2016, with necessary variations.

The petition is fixed for hearing on 06/03/2018.

Certified copy of the order may be issued, if applied for, upon compliance of all requisite formalities.

(Jinan K.R.)

(Jinan K.R.) Member (J) 9d

(V.P.Singh) Member (J)